

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3809
ANSWERED ON:27.04.2012
MISAPPROPRIATION OF FUNDS FOR NORTH CACHAR HILLS
Ajmal Shri Badruddin

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Government has received reports about misappropriation of more than Rs 54 Crore in North Cachar Hills Autonomous Council (NCHAC) in Assam during 2007 and 2009
- (b) If so, the details thereof and the reaction of the Government thereto;
- (c) Whether the Government proposes to take action against the officials and others involved in this huge scam; and
- (d) If so, the details thereof and if not, the reasons thereof?

Answer

MINISTER OF STATE FOR FINANCE (SHRI NAMO NARAYAN MEENA)

(a) to (d) There are reports about misappropriation of development funds in North Cachar Hills Autonomous Council (NCHAC) in Assam during the years 2007 and 2009.

National Investigation Agency (NIA) has registered two cases for siphoning of funds by Council Members and funding to militant outfits for procurement of arms, explosives, etc. NIA has already filed charge sheets in these cases. Central Bureau of Investigation (CBI) has been mandated to investigate into the offences relating to involvement of public servants in NCHAC for misappropriation of Government funds as reported by NIA.

Besides, the Comptroller & Auditor General was requested to conduct special audit of accounts, cashbook and other records/documents of NCHAC so that persons involved could be brought to justice. Principal Accountant General (PAG), Assam has conducted special audit in NCHAC and submitted report to the competent authority.